



IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH, CALCUTTA

O.A. No.350/000 22

of 2017

SRI ARABINDA PAL, son of Shri Akhil Chandra Pal, aged about 28 years, by occupation Unemployed, residing at Village Ichhabatagral, Post Office Palishgram, District Burdwan, Pin-713147.

... APPLICANT

V E R S U S

1. UNION OF INDIA, service through the General Manager, Eastern Railway, 17, N.S. Road, Fairlie Place, Kolkata-700001.

2. THE GENERAL MANAGER, South Eastern Railway, Garden Reach, Kolkata-700043.

3. THE CHAIRMAN, Railway Recruitment Board (RRB), Calcutta AV Complex, R.G. Kar Road, Kolkata-700037

... RESPONDENTS

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Date of order : 23.01.2017

Coram : Hon'ble Mr. A.K. Patnaik, Judicial Member

Hon'ble Ms. Jaya Das Gupta, Administrative Member

For the applicant : Mr. P.C. Das, counsel
Ms. T. Maity, counsel

For the respondents : Mr. A.K. Banerjee

O R D E R (ORAL)

Mr. A.K. Patnaik, J.M.

The instant O.A. has been filed by the applicant under Section 19 of Administrative Tribunals Act, 1985 alleging inaction on the part of R.R.B., Calcutta by not recommending the name of the applicant for appointment to the post of Junior Engineer(Mechanical) despite applicant became successful in the Written Test who secured 67 marks in the Written Examination.

2. Ld. counsel for the applicant submitted that the Railway Recruitment Board, Calcutta published an Advertisement/Notification being No.01/2015 for appointment to the post of Junior Engineer(Mechanical). An Application was submitted by the applicant before the Railway Recruitment Board along with all the certificates of educational qualification and experience on 07.07.2015 and the Railway Recruitment Board, Calcutta issued Admit Card for written examination. The written examination was held on 29.08.2015. Result of the said examination was published on the Internet declaring the applicant successful in the written examination. Cut off marks was displayed on the internet. Ld. counsel for the applicant submitted that the applicant made a representation to the Respondent No.3 i.e. the Chairman, Railway Recruitment Board(RRB), Calcutta on 02.11.2016, but no response has been given to the same. Finding no other alternative he has approached this Tribunal seeking appropriate relief.

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3. As the said representation has been stated to have been made on 02.11.2016 and no response has been received from the said Respondent No.3, without waiting for counter, we dispose of this O.A. with a direction to the respondent No.3 that if any such representation has been preferred by the applicant on 02.11.2016 and the same is still pending consideration, then the same may be considered and disposed of within 2 months from the date of receipt of this order.

4. Though we have not expressed any opinion on the merit of the matter and all the points raised in the representation dated 02.11.2016 are kept open for consideration by the respondents as per the rules governing the field, , we hope and trust that after such consideration if the grievance of the applicant is found to be genuine, then expeditious steps may be taken by the respondents to extend the benefits to the applicant within a further period of three months from the date of taking decision.

5. With the aforesaid observations and directions, this O.A. stands disposed of at the stage of admission.

6. As prayed by Id. counsel for the applicant, a copy of this order along with the paper book be transmitted to Respondent No.3 by speed post by the Registry within a period of one week on depositing the required cost by the applicant.

(Jaya Das Gupta)
Administrative Member

(A.K. Patnaik)
Judicial Member

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